IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI COURT-III

IB-559/ND/2017

In the matter of:

Padia Timber Company (P) Ltd

.. PETITIONER

SECTION:

Under Section 10 of IBC Code, 2016

Order delivered on 12.2.2018

Coram:

R. VARADHARAJAN, Hon'ble Member (Judicial)

For the Petitioner /Op. Creditor : = For the Respondent/Corporate Debtor : For the Intervener :

ORDER

Learned Counsel for the petitioner is present and moves this petition under Section 10 of IBC, 2016. It is represented by the Ld. Counsel for the petitioner that details of Financial Creditors have been given at page 7 and let notice be issued to the Financial Creditors in relation to the petition. Further, Ld. Counsel for the petitioner is also directed to file a co-relation statement in relation to all the Annexures prescribed under Form-6 vis-à-vis. those annexed with typed set of documents which have been filed along with the petition moved under Section 10 of IBC, 2016. A week's time is granted for the said purpose.

List on 01.3.2018.

(R. VARADHARAJAN) MEMBER (JUDICIAL)

Surjit 12.2.2018